

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 479/TT/2025

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Date of Hearing : **14.5.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Raman Kumar, PGCIL
Shri Vivek Singh, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. At the outset, the Petitioner’s representative sought four weeks’ time to furnish the information sought by the Commission through Record of Proceedings (RoP) dated 19.3.2026.
3. None appeared on behalf of the Respondents, despite notice.



4. After the hearing, the Commission directed as under:
 - a) The Petitioner to submit the information sought vide RoP dated 19.3.2026, on an affidavit, with a copy to the Respondents, within four weeks; and
 - b) The Respondents to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

